

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-104**  
IB-1974/ND/2019  
New IA-2603/2024

**IN THE MATTER OF:**

Rajat Mitra

**.....Applicant**

**Vs.**

Perfact Color Prints Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC Liq

**Order delivered on 21.05.2024**

**CORAM:**

**Dr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI KAUSHALENDRA KUMAR SINGH,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Mr Harish Taneja along with Adv Parul

**ORDER**

**New IA-2603/2024:-**

The Liquidator/ Perfect Color Prints Ltd is present and submitted that IA-2603/2024 which is an application filed under Rule 11 for taking on record the amended memo of parties in the matter between Tata Capital Ltd Vs Nath Motors Private Limited and Ors. is wrongly listed in Section 9 liquidation matter **bearing IB No. IB-1974/ND/2019**. The Court Officer may verify the records and also Registry, if required, and let this IA be listed with the main matter which is not listed before us today. It may also be seen whether interchange of case numbers have been perfectly noticed or not. Let this New IA-2603/2024 be posted on **31.05.2024**.

**Sd/-**  
**(KAUSHALENDRA KUMAR SINGH)**  
**MEMBER (T)**

**Sd/-**  
**(Dr. P.S.N. PRASAD)**  
**MEMBER (J)**